

(b) if so, whether the above operations have yielded any useful results;

(c) if so, what are they; and

(d) if not, whether these operations pollute the already polluted air and whether Government would take any step to prevent further pollution of air and adopt another safer method to kill mosquitoes ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) Yes.

(b) and (c). Yes. Fogging operation was started in the Capital during 1979. The malaria incidence during 1978, 1979 and 1980 is given below which would indicate that the operation alongwith the conventional anti-mosquito malaria methods were responsible for gradual and steady decline of incidence of malaria.

Year	Malaria Incidence
1978	389,035
1979	98,812
1980	68,227

Further the total number of malaria cases detected upto 8th August, 1981 was 26,111 as compared 26,897 during the corresponding period of 1980. The fogging operation is a supplementary measure to other anti-malaria measures.

(d) Does not arise.

Inland Container Depots at Bangalore and other Cities

2798. SHRI JANARDHANA POOJARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have decided to set up Inland Container

Depots, in place of dryports, at Bangalore and other cities in the Country; and

(b) if so, what are the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). It has been decided to set up Inland Container Depots at Tughlakabad (Delhi), Whitefield (Bangalore) and Thaltej (Ahmedabad). These depots will serve as dry ports to the extent that stuffing/destuffing of containers and customs examination of cargo will be undertaken at these depots. Pending establishment of these Inland Container Depots, it has been decided to set up, two depots on pilot project basis, at Bangalore Cantonment and Pragati Maidan Siding, New Delhi. While the one at Bangalore Cantonment has started functioning from 10th August, 1981, the other at Pragati Maidan Siding, New Delhi is expected to be commissioned shortly.

Meetings with unrecognised Union

2799. SHRI BASUDEB ACHARYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether any specific instructions have been issued to Director General RDSO, not to have any meeting with the unrecognised union (Karamchari Sangh);

(b) if so, what are the instructions;

(c) whether Railways consider the complaints and grievances of the employees represented by Karamchari Sangh and whether the letters of employees forwarded by Karamchari Sangh are attended to and replied; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). In terms of the scheme for Joint Consultative Machinery for Central Government employees, as also the policy of labour relations being followed on the Railways, only recognised organizations are permitted to have dialogue with the Government on staff matters, and therefore, the question of having any dialogue with the unrecognised Karmachari Sangh does not arise.

(c) and (d). In accordance with Government's policy, staff grievances received from any source get due consideration and action, as considered necessary, on merits, is taken. The letters received from the Karmachari Sangh are also attended to within the frame work of this policy.

Than-Chatila M. G. Line

2800. SHRI DIGVIJAY SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) is it true that the Than-Chatila meter gauge railway has stopped functioning;

(b) whether there are any other meter gauge connections which has stopped functioning; and

(c) if Chatila is the only sector then why this discrimination?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Than-Chatila M.G. branch line is not functioning.

(b) Yes.

(c) Does not arise.

Re. Assam Appropriation (Vote on Account) Ord., 1981

12 hrs. :

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, on a point of order.

MR. SPEAKER : What is your point of order ?

SHRI JYOTIRMOY BOSU : I want to make a submission. Cement distribution is in the hands of the Central Government.

MR. SPEAKER : What has it to do with the Calling Attention ?

SHRI JYOTIRMOY BOSU : I want to make a submission. I will take two minutes. I want to make an observation. Then I will sit down. Cement is a controlled item.

MR. SPEAKER : That is not an item before me in this House.

SHRI JYOTIRMOY BOSU : I have given notice of an adjournment motion.

MR. SPEAKER : I did not allow it.

SHRI JYOTIRMOY BOSU : I am not referring to Antulay business. I am referring to some serious business.....

MR. SPEAKER : No name; not allowed.

SHRI JYOTIRMOY BOSU : There is a blatant violation of the Cement Control Act.....

MR. SPEAKER : We have already discussed it.

SHRI JYOTIRMOY BOSU : ...and there is a blatant violation of the